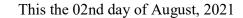
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/748/2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Wajida Bano

Administration

(Advocate:- Mr. Mian Tufail-Not Present) Versus 1. State of Jammu and Kashmir & Ors	ORDER [ORAL] (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Mei	mber (J)
(Advocate:- Mr. Mian Tufail-Not Present) Versus	(Advocate: Mr. Amit Gupta, learned A.A.G.)	Respondents.
(Advocate:- Mr. Mian Tufail-Not Present)	1. State of Jammu and Kashmir & Ors	
Applic	,	
		Applican

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 15.02.2021 and 11.03.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun